

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-276/ND/2020**

**IN THE MATTER OF:
M/s. N D Spices Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Yes Sir Catering Services Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Depaish Tangoriya, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the counsel for the operational creditor. The Corporate debtor is not present at the time of virtual hearing of the matter. The counsel for the operational creditor has submitted that the matter is resolved outside the Tribunal and they will be moving necessary application for withdrawal of the matter. 10 days' time has been granted for moving the application for withdrawal of the matter. Post the matter to **19.02.2021**.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)